## 11. a) Amendments to the Charter of the Asian and Pacific Development Centre

## Kuala Lumpur, 16 July 1998

**NOT YET IN FORCE:** 

see article XIX of the Charter which reads as follows: "1. Any party to this Charter may propose an amendment to it. 2. The proposed amendment shall be considered by the General Council and if approved by a two-thirds majority in the General Council shall enter into force for all parties to this Charter on the thirtieth day after the deposit with the Secretary-General of the United Nations of instruments of acceptance of the proposed amendment by two thirds of the parties to this Charter."

**STATUS:** Parties: 5.

TEXT: Doc. Report of the Twelfth Session of the General Council.

Note: In accordance with article XIX of the Charter, the General Council, at its Twelfth Session held at Kuala Lumpur from 15 to 16 July 1998, approved various amendments to he Charter.

Participant	Acceptance(A)	
Brunei Darussalam	17 Aug	2000 A
China	14 Sep	2001 A
Malaysia	14 May	2001 A
Republic of Korea	25 Jan	2000 A
Viet Nam	9 Jul	2001 A